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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATIONS

The 16th February 1943

No. 470-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 30th January 1943

No. 5-DC(1)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (3) of rule 130 of the said Rules, after the words "of the first class" the following words and figures shall be inserted, namely:—

"and a contravention of rule 56 shall be triable by a Court of Session, a Presidency Magistrate or a Magistrate of the first or second class."

C. MacI. G. OGILVIE
Secy. to the Govt. of India

The 17th February 1943

No. 488-C.—The following notification by the Government of Sind is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

ORDER

Karachi, 25th January 1943

No. S-17/14-(1)-H(S)/43—Whereas in the opinion of the Provincial Government the vernacular document entitled "Mahatmaji-je-Charanau-me-Dukhyalal-ja-Phul" published by Nandlal H. Keswani, Karachi, and printed at the Chitra-Kala Press, Hassanali Effendi Street, Bunder Road, Karachi contains a prejudicial report.

Now, therefore, in exercise of the powers conferred by sub-rule (1) of rule 40 of the Defence of India Rules, the Government of Sind hereby prohibits further publication, sale or distribution of the said document and declares to be forfeited to His Majesty all copies, wherever found, of the said document.

By order of the Governor of Sind
J. M. SLADEN

Chief Secretary to Government

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 12th February 1943

No. 2252—Com-10/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 16th January 1943

No. 1-W.R.I. (F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

In rule 6 of the said Rules—

(1) In sub-rule (1)—

(i) for the words, letters and figures "was in existence on the 29th May 1942" the words, letters and figures "on the 29th May 1942 was insurable under the Scheme" shall be substituted;

(ii) in clause (a) after the words "in pursuance of" the words "an order or" shall be inserted.

(2) In sub-rule (2)—

(i) for the words, letters and figures "was not in existence on the 29th May 1942" the words, letters and figures "on the 29th May 1942 was not insurable under the Scheme" shall be substituted; and

(ii) to the said sub-rule, the following proviso shall be added, namely:—

"Provided that if the property insurable is comprised in any of the properties specified in section 16 or is situate in an excluded or partially-excluded area or in any of the territories referred to in section 17, the premium payable under the policy shall be four per cent of the insurable value calculated in the manner laid down in sub-rule (1) if the property was in existence on the 29th May 1942."

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 13th February 1943

No. 2316—Com-9/43-Com.(C).—The following resolution and notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 9th January 1943

No. 43-W.R.I. (24)/42—With a view to ensuring prompt adjudication of claims under the War Risks (Goods) Insurance Ordinance, 1940, and the War Risks (Factories) Insurance Ordinance, 1942, the Government of India have decided to appoint a Central Claims Committee. The Committee will consist of one representative each of the Finance, Commerce and Legislative Departments.

2. The function of the Committee will be to examine the reports and recommendations of the Claims Committees in respect of claims and pass final orders for their disposal.

3. The Committee will be constituted as follows:—

- (1) A. C. Turner, Esquire, C.I.E., M.B.E., I.C.S., Joint Secretary to the Government of India, Finance Department.
- (2) S. R. Zaman, Esquire, I.C.S., Joint Secretary to the Government of India, Commerce Department.
- (3) The Honourable Mr. Shavax A. Lal, C.I.E., Deputy Secretary to the Government of India, Legislative Department.

ORDER—Ordered that the Resolution be published in the *Gazette of India* for general information.

New Delhi, 9th January 1943

No. 1-W.R.I. (G)/43—In exercise of the powers conferred by sub-section (4) of section 3 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following amendment shall be made in its notification in the Department of Commerce No. 70-W.R.I./42, dated the 14th November 1942, namely:—

In the Schedule annexed to the said notification, in item 18, after the word 'iridium' the word 'rhodium' shall be inserted.

New Delhi, 9th January 1943

No. 2-W.R.I. (G)/43—In exercise of the powers conferred by the second proviso to sub-section (1) of section 7 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following amendment shall be made in its notification in the Department of Commerce No. 71-W.R.I./42, dated the 14th November 1942, namely:—

To the Schedule annexed to the said notification, the following shall be added, namely:—

"Nothing in this Schedule shall, in relation to any person carrying on a business in the course of which he constructs or repairs ships or propelling machinery, for ships, have effect in relation to any goods appropriated for the construction or repair of any particular ship or part of such ship."

New Delhi, 9th January 1943

No. 3-W.R.I. (G)/43—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the

Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Goods) Insurance Rules, namely:—

In the said Rules—

I. To rule 5 the following further proviso shall be added, namely:—

'Provided further that no person shall apply for the insurance under a single policy of goods subject to different rates of premium.'

II. In the Third Schedule, under the heading 'Instructions'—

(a) in instruction 3,

(i) the words 'ores and scrap of certain metals and alloys thereof; certain kinds of bricks, tiles and slates, certain specified kinds of manufactured iron and steel;' 'cement and lime; specified varieties of certain metals and alloys thereof;' and 'concrete products; certain specified kinds of printing machinery;' shall be omitted; and

(ii) the following shall be added, namely:—

'A list of goods which whilst not subject to compulsory insurance are voluntarily insurable has also been published in the *Gazette*;'

(b) to Instruction 6 the following shall be added, namely:—

'A separate application should be made in respect of goods of those descriptions which are voluntarily insurable under the Ordinance and it should be stated therein that goods are of the description specified in the Schedule annexed to the Government of India, Department of Commerce notification No. 71-W.R.I./42, dated the 14th November 1942 (cf. Instruction 12).'

S. R. ZAMAN

Joint Secy. to the Govt. of India

The 16th February 1943

No. 2487—IIC-4/42-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 9th January 1943

No. 67-I.T.C./42—In exercise of the powers conferred by rule 84 of the Defence India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December 1940 (hereinafter referred to as the said notification), namely:—

In the schedule annexed to the said notification, after item (zzg), the following items shall be inserted, namely:—

(zzh) (i) Graphite crucibles for pit-fired furnaces (of any capacity) and for tilting furnaces when of a capacity less than 150 lbs., falling under item No. 87 of the Tariff Schedule.

(ii) Graphite crucibles for tilting furnaces when of a capacity of 150 lbs. and above, falling under item No. 72 (c) of the Tariff Schedule.

(zzi) (i) Carborundum crucibles for pit-fired furnaces (of any capacity) and for tilting furnaces when of a capacity less than 150 lbs., falling under item No. 87 of the Tariff Schedule.

(ii) Carborundum crucibles for tilting furnaces when of a capacity of 150 lbs. and above, falling under item No. 72 (c) of the Tariff Schedule.

2. The prohibition contained in the said notification shall not apply to goods of the above descriptions covered by a special licence issued under exceptions (v) and (vi) to the notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, at any time before this Notification comes into effect.

New Delhi, 9th January 1943

No. 68-I.T.C./42—In pursuance of exception (iv) to the Notification of the Government of India in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December 1940 and in supersession of notification No. 66-I.T.C./42, dated the 5th December 1942, the Central Government is pleased to authorise the Director (Licences) and the Assistant Director (Licences) in the Directorate General, Munitions Production, Calcutta, to issue special licences covering any materials of the descriptions specified under items Nos. (zn) to (zzi) inclusive in the schedule annexed to the said notification.

New Delhi, 23rd January 1943

No. 1-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in its notification in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, namely:—

To clause (ii) of the said notification, the following shall be added, namely:—

“or in transit through India by post, or re-directed by post outside India without leaving the custody of the Postal Department.”

New Delhi, 23rd January 1943

No. 2-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in its notification in the Department of Commerce, No. 22-I.T.C./42, dated the 28th March 1942, namely:—

To clause (ii) of the said notification, the following shall be added, namely:—

“or in transit through India by post, or re-directed by post outside India without leaving the custody of the Postal Department.”

New Delhi, 23rd January 1943

No. 3-I.T.C./43—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in its notification in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December 1940, namely:—

To clause (ii) of the said notification, the following shall be added, namely:—

“or in transit through India by post, or re-directed by post outside India without leaving the custody of the Postal Department.”

N. R. PILLAI

Secy. to the Govt. of India